

international cooperation, mutual respect and global partnership;

(3) REAFFIRMS our abiding commitment to the United Nations, and reiterates our determination to build upon the achievements of the United Nations Organisation and utilise its potential in order to advance our shared aspirations of peace, security and prosperity;

(4) HOPES that the restructuring and strengthening of the United Nations including the Security Council will reflect current realities and enable it to realise the principles and purposes enshrined in its Charter, for the interest of peace and progress of all humankind

*The Resolution was adopted unanimously*

MR. SPEAKER : This Resolution will be forwarded to the Secretary General of the United Nations.

*(Interruptions)*

MR. SPEAKER : The House stands adjourned to meet again at 2.05 p.m.

12.06 hrs.

*The Lok Sabha then adjourned till five minutes past Fourteen of the Clock.*

14.05 hrs.

*The Lok Sabha reassembled at five minutes past Fourteen of the Clock*

[SHRI P.C. CHACKO *in the Chair*]

*(Interruptions)*

MR. CHAIRMAN: Now we shall take up Paper to be Laid on the Table.

14.08 hrs.

PAPERS LAID ON THE TABLE

**Review on the working of and Annual Report of National Institute for Mentally Handicapped, Secunderabad for 1993-94**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri Sitaram Kesri, I beg to lay on the Table:

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1993-94 alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Mentally Handicapped, Secunderabad, for the year 1993-94.

[Placed in Library. See No. L.T. 6872/94]

**Review on the working of and Annual Report of Neyveli Lignite Corporation Limited, Neyveli for 1993-94 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri P.A. Sangma, I beg to lay on the Table:—

- (1) A copy of the following paper (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1993-94.
  - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6873/94]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Coal India Limited and the Ministry of Coal for the year 1994-95.

[Placed in Library See No. L.T. 6874/94]

**Review on the working of the Annual Report of Mineral Exploration Corporation Limited Nagpur for 1993-94 etc.**

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): Sir, I beg to lay on the Table:—

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1993-94.
- (ii) Annual Report of the Mineral Corporation Limited, Nagpur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6875/94]

- (2) (i) Review by the Government of the working of the Hindustan Zinc Limited, Udaipur, for the year 1993-94.

- (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6876/94]

**Notifications under Cinematograph, Act, 1952**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF

STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri K.P. Singh Deo, I beg to lay on the Table:—

A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 8 of the Cinematograph Act, 1952:—

- (1) The Cinematograph (Certifications) (Amendment) Rules, 1994 published in Notification No. G.S.R. 603(E) in Gazette of India dated the 3rd August, 1994.
- (2) The Cinematograph (Certification) (Third Amendment) Rules, 1994 published in Notification No. G.S.R. 816(E) in Gazette of India dated the 16th November, 1994.
- (3) The Cinematograph (Certification) (Second Amendment) Rules, 1994 published in Notification No. G.S.R. 817(E) in Gazette of India dated the 16th November, 1994.

[Placed in Library. See No. L.T. 6877/94]

Review on the working of and Annual Report of Biecco Lawrie Ltd., Calcutta and Bharat Petroleum Corporation Ltd., Bombay for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Captain Satish Sharma, I beg to lay on the Table:—

(1) A copy each of the following paper (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Biecco Lawrie Limited Calcutta, for the year 1993-94.
  - (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- [Placed in Library. See No. L.T. 6878/94]
- (b) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1993-94.
  - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6879/94]

- (c) (i) Review by the Government of the working of the IBP Company Limited, Calcutta, for the year 1993-94.

- (ii) Annual Report of the IBP Company Limited, Calcutta, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6880/94]

- (d) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1993-94.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6881/94]

- (e) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Bombay, for the year 1993-94.
- (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6882/94]

- (f) (i) Review by the Government of the working of the Madras Refineries Limited, for the year 1993-94.
- (ii) Annual Report of the Madras Refineries Limited, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6883/94]

- (g) (i) Review by the Government of the working of the Gas Authority of India Limited, New Delhi, for the year 1993-94.
- (ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6884/94]

- (h) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 1993-94.
- (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. L.T. 6885/94]